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पत्रांक सं०/Letter No.:

दिनांक/Date.: 22.7.20.....

To,

**The Hon'ble Chief Justice,
Allahabad High Court.**

Subject:- Impracticality of E-filing and further complete non-functioning of the E-filing system causing irreparable loss to all the lawyers of the Allahabad High Court.

Sir,

With due respect this is to bring to your notice that the new system of e-filing started by the Hon'ble High Court is not only Impractical but has failed as well. Sir, I would most humbly state that 99% of the lawyers of the Allahabad High Court are not technically trained for e-filing of cases due to which the said system of only e-filing is further damaging the damaged livelihood prospects of the lawyers, who are on the brink of starvation.

The System as developed by this Hon'ble High Court for online arguments by sending link as well as creation of cubicles is also not serving the purpose hence it is a most humble submission the previous system together with the present may be continued wherein the lawyer could manually as well as e-file the cases, it could very well be possible to sanitize the manually filed cases before they are sent for hearing before the Hon'ble Court. The previous system as evolved by your lordship was serving its purpose as in these terrible times of COVID-19 there was decent disposal of cases by the Hon'ble High Court, lawyers were mostly doing their work following social distancing norms. It is also not very clear as to how the counter and rejoinder affidavits in the presently listed cases are to be exchanged which is also causing a lot of confusion and hardship.

Also another important aspect that needs to be brought in your lordship's knowledge is that due to closure of the photo-affidavit center from 18th March 2020 onwards there is no income to the High Court Bar-association which is unable to pay the salaries of its employees and take care of other expenses, here it would be relevant to point out that in pursuance to the High Court Order dated 20/4/2020 about Rs 80 Lakhs have been distributed amongst the lawyers of the Allahabad High Court. Hence it is most humbly prayed that the previous system of manual filing and together with e-filing and only e-hearing may be continued.

Warm Regards,

Sincerely yours

(Amarendra Nath Singh)

Senior Advocate

President Elected,

High Court Bar Association Allahabad.